

**CIVIL DEFENCE (AMENDMENT) RULES,
1971**

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : I beg to lay on the Table a copy of Civil Defence (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G. S. R. 1847 in Gazette of India dated the 8th December, 1971, under section 20 of the Civil Defence Act, 1968. [Placed in Library. See No. LT—1414/72]

12.20 hrs.

CONVICTION OF MEMBER

MR. SPEAKER : I have to inform the House that I have received the following communication, dated the 14th March, 1972, from the Superintendent of Police, C. S. E. and Western Railways, Nagpur :—

"I have the honour to inform you that Shri Jambuvant Dhote, Member, Lok Sabha, was tried by the Special Judicial Magistrate, First Class, Railways, Nagpur, in Criminal Case No. 2712/68, on a charge for offences under Sections 323, Indian Penal Code and 120(B) of the Indian Railways Act. He was convicted for offence under Section 323, Indian Penal Code and was sentenced to imprisonment till the rising of the Court and to pay a fine of Rs. 500/-, in default to undergo rigorous imprisonment for a period of one month. He was also convicted for offence under Section 120(B) of the Indian Railways Act and was sentenced to pay a fine of Rs. 50/-, in default to suffer rigorous imprisonment for five days. The Judgment was delivered on the 14th of March, 1972

Shri Jambuvant Dhote was alleged to have assaulted with a stick on the Assistant Medical Officer, Shri Kulkarni, on the staircase leading to the Refreshment Room of the Railway Station, Nagpur, on 7th July, 1966, on account of some grudges which he held against Shri Kulkarni. The allegations were found to be proved against Shri Dhote and as such he was convicted.

Shri Jambuvant Dhote has requested for time for paying the amount of fine

which is granted by the Court upto the 30th March 1972. He also intends to go in appeal against the conviction."

SHRI SHASHI BHUSHAN (South Delhi) : A very innocent Member !

12.22 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

NINTH REPORT

SHRI G. G. SWELL (Autonomous Districts) : I beg to present the Ninth Report of the Committee on Private Members' Bills and Resolutions.

PAYMENT OF GRATUITY BILL

EXTENSION OF TIME FOR PRESENTATION OF SELECT COMMITTEE REPORT

SHRI C. M. STEPHEN (Mavattupuzha) : I beg to move that this House do extend the time for the presentation of the Report of the Select Committee on the Bill to provide for a scheme for the payment of gratuity to employees engaged in factories, mines, plantations, shops or other establishment and for matters connected therewith or incidental thereto upto the 1st May, 1972.

MR. SPEAKER : The question is :

"That this House do extend the time for the presentation of the Report of the Select Committee on the Bill to provide for a scheme for the payment of gratuity to employees engaged in factories, mines, plantations, shops or other establishments and for matters connected therewith or incidental thereto upto 1st May, 1972."

The motion was adopted

12.24 hrs.

BUSINESS ADVISORY COMMITTEE

EIGHTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I beg to move that this House do agree